



## **The Tamil Nadu Fiscal Responsibility Act, 2003**

16 of 2003

**Keyword(s):**

Budget, Current Year, Ensuing Year, Financial Year, Fiscal Deficit, Fiscal Indicators, Previous Year, Total Liabilities

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 2003 and is hereby published for general information:—

**ACT No. 16 OF 2003.**

*An Act to provide that it shall be the responsibility of the State Government to ensure fiscal stability and sustainability, and to enhance the scope for improving social and physical infrastructure and human development by achieving sufficient revenue surplus, reducing fiscal deficit and removing impediments to the effective conduct of fiscal policy and prudent debt management through limits on State Government's borrowings, debts and deficits, greater transparency in fiscal framework and for matters connected therewith or incidental thereto.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility Act, 2003.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires, :—

Definitions.

(a) "**Budget**" means the Annual Financial Statement laid before the Legislative Assembly under Article 202 of the Constitution;

(b) "**Current Year**" means the financial year preceding the ensuing year;

(c) "**Ensuing Year**" means the financial year for which the budget is being presented;

(d) "**Financial Year**" means the year beginning on the 1st April and ending on the 31st March next following;

(e) "**Fiscal Deficit**" means the excess of—

(i) total disbursements from the Consolidated Fund of the State (excluding repayment of debt) over total receipts into the Consolidated Fund excluding the debt receipts during a financial year; or

(ii) total expenditure from the Consolidated Fund of the State (including loans and advances but excluding debt repayment) over own tax and non-tax revenue receipts, devolution and other grants from Government of India to the State, and non-debt capital receipts during a financial year which represents the borrowing requirements, net of repayment of debt of the State Government during the financial year;

(f) "**Fiscal Indicators**" means the measures such as numerical ceilings and proportions to Gross State Domestic Product, as may be prescribed, for evaluation of the fiscal position of the State Government;

(g) "**Previous Year**" means the financial year preceding the current year;

(h) "**Total Liabilities**" means the liabilities under the Consolidated Fund of the State and the Public Account of the State.

3. (1) The State Government shall lay before the Legislative Assembly a Medium Term Fiscal Plan along with the Budget.

Medium Term Fiscal Plan to be laid before the Legislature.

(2) The Medium Term Fiscal Plan shall set forth a multi-year rolling target for the prescribed fiscal indicators with specification of underlying assumptions.

(3) In particular and without prejudice to the provisions contained in sub-section (2), the Medium Term Fiscal Plan shall include an assessment of sustainability relating to,—

- (i) the balance between revenue receipts and revenue expenditure;
- (ii) the use of capital receipts including borrowings for generating productive assets.

(4) The Medium Term Fiscal Plan shall, *inter-alia*, contain,—

- (a) the medium term fiscal objectives of the State Government;
- (b) an evaluation of the performance of the prescribed fiscal indicators in the previous year *vis-a-vis* the targets set out earlier, and the likely performance in the current year as per revised estimates;
- (c) a statement on recent economic trends and future prospects for growth and development affecting fiscal position of the State Government;
- (d) the strategic priorities of the State Government in the fiscal matters for the ensuing financial year;
- (e) the policies of the State Government for the ensuing financial year relating to taxation, expenditure, borrowings and other liabilities, lending and investments, pricing of administered goods and services and description of other activities, such as guarantees and activities of Public Sector Undertakings which have potential budgetary implications and the key fiscal measures and targets pertaining to each of these;
- (f) an evaluation as to how the current policies of the State Government are in conformity with the fiscal management principles set out in section 4 and the fiscal objectives set out in the Medium Term Fiscal Plan.

(5) The Medium Term Fiscal Plan shall be in such form as may be prescribed.

Fiscal  
Management  
Principles.

4. (1) The State Government shall take appropriate measures to manage the revenue deficit, fiscal deficit and outstanding debt to sustainable levels.

(2) The State Government shall-

(a) reduce the ratio of revenue deficit to total revenue receipt beginning from the initial financial year from 2002-2003 with a medium term goal of below 5 per cent to be attained by the end of 31st March 2007.

(b) reduce the ratio of fiscal deficit to Estimated Gross State Domestic Product beginning from the initial year from 2002-2003 with a medium term goal of not more than 2.5 per cent fiscal deficit to Gross State Domestic Product to be attained by the end of 31st March 2007.

(c) Cap outstanding risk weighted guarantees to 100 per cent of the total revenue receipts in the preceeding year or at 10 per cent of Gross State Domestic Product:

Provided that revenue deficit and fiscal deficit may exceed the limits specified under this sub-section due to ground or grounds of unforeseen demands on the finances of the State Government due to national security or natural calamity subject to the condition that the excess beyond limits arising due to natural calamities does not exceed the actual fiscal costs that can be attributed to the calamities:

Provided further that the ground or grounds specified in the first proviso shall be placed before the Legislative Assembly as soon as may be, after it becomes likely that such deficit amount may exceed the aforesaid limits, with an accompanying report stating the likely extent of excess, and reasons therefor.

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5. (1) The State Government shall take suitable measures to ensure greater transparency in its fiscal operations, in public interest, in the preparation of the Budget.

Measures for  
Fiscal  
Transparency.

(2) The State Government shall, at the time of presentation of the Budget, disclose in a statement in the form as may be prescribed,--

(a) the significant changes in the accounting standards, policies and practices affecting or likely to affect the computation of prescribed fiscal indicators;

(b) as far as practicable and consistent with protection of public interest, the contingent liabilities created by way of guarantees.

6. (1) The Budget and policies announced at the time of the budget, shall be consistent with objectives and targets specified in the Medium Term Fiscal Plan for the coming and future years.

Measures to  
enforce  
compliance.

(2) The Minister in charge of the Department of Finance shall review every half year, the trends in receipts and expenditure in relation to the budget, remedial measures to be taken to achieve the budget targets and place before the Legislative Assembly the outcome of such reviews.

(3) While placing before the Legislative Assembly the outcome of such review, the Minister shall make a statement explaining,—

(a) any deviation in meeting the obligations cast on the State Government under this Act;

(b) whether such deviation is substantial and relates to the actual or the potential budgetary outcomes; and

(c) the remedial measures the State Government proposes to take.

(4) Whenever outstanding risk weighted guarantees exceed the limits specified in section 4, no fresh guarantee shall be given.

(5) Any measure proposed in the course of the financial year, which may lead to an increase in revenue deficit, either through enhanced expenditure or loss of revenue, shall be accompanied by remedial measures, which will neutralize such increase or loss and such measures shall be clearly mentioned.

(6) The State Government may assign an independent external agency to carry out the periodical review for the compliance of the provisions of this Act in the manner, as may be prescribed.

7. (1) The State Government may make rules to carry out all or any of the purposes of this Act.

Power to  
make rules.

(2) Every rule or order made under this Act shall, as soon as possible, after it is made, be placed on the Table of the Legislative Assembly and if, before the expiry of the session in which it is so placed or in the next session, the Assembly makes any modification in any such rule or order, or the Assembly decides that the rule or order should not be made, the rule or order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or order.

8. No suit, prosecution or other legal proceeding shall lie against the State Government or any officer of the State Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder.

Protection of  
action taken  
in good  
faith.

9. The provisions of this Act shall be in addition to, and not in derogation of, the provisions of any other law for the time being in force.

Application of  
other laws  
not barred.

Power to  
remove  
difficulties.

10. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the *Tamil Nadu Government Gazette* make such provisions not inconsistent with the provisions of this Act, as may appear to them to be necessary or expedient for removing the difficulty:

Provided that no order shall be made after the expiry of a period of two years from the date of commencement of this Act.

(By Order of the Governor)

**A. KRISHNANKUTTY NAIR,**  
*Secretary to Government,*  
*Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd February 2004 and is hereby published for general information:—

**ACT No. 6 OF 2004.**

*An Act to amend the Tamil Nadu Fiscal Responsibility Act, 2003.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2004.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 2 of the Tamil Nadu Fiscal Responsibility Act, 2003 (hereinafter referred to as the principal Act),—

Amendment of section 2.

(1) for clause (e), the following clause shall be substituted, namely:—

“(e) “Fiscal Deficit” means the excess of total disbursements from the Consolidated Fund of the State (excluding repayment of debt) over total receipt into the Consolidated Fund excluding the debt receipt during a financial year;”;

(2) after clause (g), the following clause shall be inserted, namely:—

“(gg) “Revenue Deficit” means the excess of revenue expenditure over revenue receipt;”.

3. In section 4 of the principal Act, for sub-section (2), excluding the provisos thereunder, the following sub-section shall be substituted, namely:—

Amendment of section 4.

“(2) The State Government shall—

(a) reduce the ratio of revenue deficit to revenue receipt every year by three per cent to five per cent depending on the economic situation in that year to a level below five per cent by 31st March 2008 and adhere to it thereafter;

(b) reduce the ratio of fiscal deficit to Gross State Domestic Product beginning from financial year 2002-2003 with medium term goal of not being more than three per cent of fiscal deficit to Gross State Domestic Product to be attained by 31st March 2008 and adhere to it thereafter;

(c) cap the total outstanding guarantees to hundred per cent of the total revenue receipt in the preceding year or at ten per cent of Gross State Domestic Product, whichever is lower;

(d) cap the risk weighted guarantees to seventy-five per cent of the total revenue receipt in the preceding year or at seven and half per cent of Gross State Domestic Product, whichever is lower.”.

(By order of the Governor)

**A. KRISHNANKUTTY NAIR,**  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th May 2005 and is hereby published for general information:—

**ACT No. 7 OF 2005.**

***An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2005.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003 (hereinafter referred to as the principal Act), in sub-section (2), for clauses (a) and (b), the following clauses shall be substituted, namely:—

Amendment of section 4.

“(a) reduce the ratio of revenue deficit to revenue receipt every year by three per cent to five per cent depending on the economic situation in that year to a level below five per cent by 31st March 2008, eliminate revenue deficit by 2008-2009 and adhere to it thereafter;

(b) reduce the ratio of fiscal deficit to Gross State Domestic Product every year by 0.25 per cent to 0.30 per cent beginning from financial year 2002-2003 with medium term goal of not being more than three per cent of fiscal deficit to Gross State Domestic Product to be attained by 31st March 2008 and adhere to it thereafter.”.

3. In section 5 of the principal Act, in sub-section (2), after clause (b), the following clause shall be added, namely:—

Amendment of section 5.

“(c) detail number of employees in Government, Public Sector Undertakings and aided institutions and related salaries.”.

(By order of the Governor)

**L. JAYASANKARAN,**  
*Secretary to Government,*  
*Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd February 2010 and is hereby published for general information:—

**ACT No. 11 OF 2010.**

***An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In sub-section (2) of section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003,—

Amendment of section 4.

(1) in clause (a), for the expression “2008-2009”, the expression “2010-2011” shall be substituted;

(2) in clause (b), for the expression “31st March 2008”, the expression “31st March 2011” shall be substituted.

Tamil Nadu  
Act  
16 of 2003.

(By order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government,  
Law Department.*



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th November 2010 and is hereby published for general information:—

**ACT No. 43 OF 2010.**

***An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Second Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In sub-section (2) of section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003,—

Amendment of section 4.

(1) in clause (a), for the expression “to a level below five per cent by 31st March 2008, eliminate revenue deficit by 2010-2011”, the expression “beginning from financial year 2002-2003 to a level not exceeding five per cent by 31st March 2011, eliminate revenue deficit by 2011-2012” shall be substituted;

(2) in clause (b), for the expression “31st March 2011”, the expression “31st March 2012” shall be substituted.

Tamil Nadu  
Act  
16 of 2003.

(By order of the Governor)

S. DHEENADHAYALAN,  
Secretary to Government,  
Law Department.



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## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th September 2011 and is hereby published for general information:—

**ACT No. 32 of 2011.**

***An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu  
Act  
16 of 2003.

2. In sub-section (2) of section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003 after clause (b), the following clause shall be inserted, namely:—

Amendment of section 4.

“(bb) maintain the ratio of total outstanding debt to Gross State Domestic Product with medium term goal of not being more than 24.5 per cent during 2011-2012; 24.8 per cent during 2012-2013; 25.0 per cent during 2013-2014; 25.2 per cent during 2014-2015 and thereafter maintain such per cent as may be prescribed.”.

(By order of the Governor)

G. JAYACHANDRAN,  
Secretary to Government,  
Law Department.



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## Part IV—Section 2

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st March 2015 and is hereby published for general information:—

**ACT No. 6 of 2015.**

***An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-sixth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2015.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 4.

**2.** In section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003, in sub-section (2), in clause (a), for the expression “not exceeding five per cent by 31st March 2011, eliminate revenue deficit by 2011-2012”, the expression “not exceeding five per cent by 31st March 2016, eliminate revenue deficit by 2016-2017” shall be substituted.

Tamil Nadu Act 16 of 2003.

(By Order of the Governor)

S.S. POOVALINGAM,  
*Secretary to Government-in-charge,  
Law Department.*



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th July 2020 and is hereby published for general information:—

#### ACT No. 18 OF 2020.

#### *An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy First Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2020. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act  
16 of 2003.

2. In Section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003, in sub-section (2), for clause (a), the following clause shall be substituted, namely:- Amendment of section 4.

“(a) reduce the ratio of revenue deficit to revenue receipt every year by three per cent to five per cent depending on the economic situation in that year beginning from financial year 2002-2003 and eliminate revenue deficit by 2021-2022 and adhere to it thereafter;”.

(By order of the Governor)

C. GOPI RAVIKUMAR,  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th September 2020 and is hereby published for general information:—

**ACT No. 21 OF 2020.**

**An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Second Amendment) Act, 2020.

(2) It shall come into force at once.

Amendment of section 4.

2. In section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003, in sub-section (2), for clause (b), the following clause shall be substituted, namely:—

Tamil Nadu Act 16 of 2003.

“(b) maintain the ratio of fiscal deficit to Gross State Domestic Product as not more than three per cent by 31st March 2022 and adhere to it thereafter;”.

(By order of the Governor)

C. GOPI RAVIKUMAR,  
*Secretary to Government,  
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 3rd May 2023 and is hereby published for general information:—

ACT No. 14 OF 2023.

**An Act further to amend the Tamil Nadu Fiscal Responsibility Act, 2003.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Fiscal Responsibility (Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act  
16 of 2003.

2. In section 4 of the Tamil Nadu Fiscal Responsibility Act, 2003, in sub-section (2),- Amendment of section 4.

(1) in clause (a), for the expression “2023-2024”, the expression “2025-2026” shall be substituted;

(2) in clause (b), for the expression “31st March 2024”, the expression “31st March 2025” shall be substituted.

(By Order of the Governor)

C. GOPI RAVIKUMAR,  
*Secretary to Government (Legislation),  
Law Department.*